

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1113 OF 2014

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the order dated 22.07.2014 in W.P. No.2506 of 2007 on the file of the High Court.

Between:

M.R. Balakrishna, S/o Ramulu, aged about 70 years, R/ o. 1-6-219, Condoli Bazar, Secunderabad.

...APPELLANT/5th RESPONDENT

AND

1. Suriti Krishna, Ranga Reddy Dist S/o Lakshmaiah, aged about 67 years, R/o. H.No. 4-96/6, Dwarakamainagar, Vanasthalipuram, Ranga Reddy District, Hyderabad.

.....RESPONDENT/PETITIONER

2. The Government of A.P., Revenue (Endt.II/I) Department, Secretariat, Hyderabad.
3. The Commissioner of Endowments, Abids, Hyderabad.
4. The Deputy Commissioner of Endowments, Hyderabad.
5. The Executive Officer, Shri Ujjaini Mahankali Temple, Secunderabad.
6. Mandala Venkateswarlu, S/o Late Laxmaiah, aged about 60 years, R/o. 6-2-63/5, New Boiguda, Secunderabad.

(The respondent No.6 is not necessary party to this Writ Appeal)

...RESPONDENTS/RESPONDENTS

I.A. NO: 1 OF 2014(WAMP. NO: 2653 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the judgment dt. 22.07.2014 in W.P.No. 2506/2007, pending disposal of the main Writ Appeal

Counsel for the Appellant: SRI. K. LAKSHMANA RAJU (NOT PRESENT)

**Counsel for the Respondent Nos. 2 to 4: SRI BHUKYA MAGILAL NAIK,
GP FOR ENDOWMENTS**

Counsel for the Respondent Nos.1 & 6: ----

The Court made the following: JUDGMENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT APPEAL No.1113 of 2014

JUDGMENT: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the appellant.

Mr. Bhukya Mangilal Naik, learned Government Pleader for Endowments appears for respondent Nos.2 to 4.

2. Learned counsel for respondent Nos.2 to 4 submits that on account of death of respondent No.1, the cause in the Writ Appeal does not survive for consideration.

3. Aforesaid submission is placed on record. Accordingly, the Writ Appeal is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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**Sd/- T. KRISHNA KUMAR
DEPUTY REGISTRAR
SECTION OFFICER**

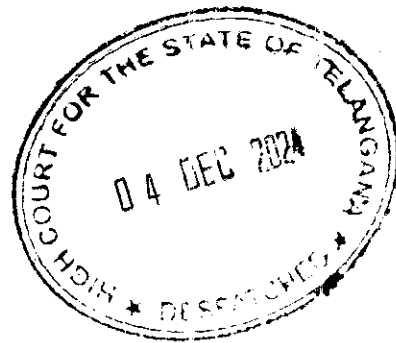
To,

1. One CC to SRI K. LAKSHMANA RAJU, Advocate [OPUC]
2. One CC to SRI V. TULASI REDDY, Advocate [OPUC]
3. Two CCs to GP for ENDOWMENTS, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

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HIGH COURT

DATED:14/10/2024



JUDGMENT

WA.No.1113 of 2014

**DISMISSING THE WRIT APPEAL AS INFRUCTUOUS
WITHOUT COSTS**

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